EL.PET. No. 1 of 2013

Examination-in-Chief of P.W. 7 recorded today the **10th July 2014** by Hon'ble Mr Justice S.R. Sen, Judge, High Court of Meghalaya, Shillong and examined by Mr K. Paul, counsel for the petitioner.

Name	:	Smti. Baiasuklang Suting
Age	:	23 years
D/o	:	Shri. M Marbaniang
R/o	:	Laitkor
Occupation	:	Student

Examination- in- Chief of PW-7

Examination-in-Chief by Ms L Warjri, Advocate.

(Through Smti. M Rynjah, Senior Khasi Translator.)

ON OATH

I am the polling agent of Polling Station No. 13 Laitkor–D in respect of Legislative Assembly Election which was held 23.02.2013 from 22-Nongkrem ST Constituency Assembly. Election went smoothly but the Presiding Officer did not provide me Form 17-C which I am entitled to get on the day of election.

xxx GS Massar, Learned senior counsel assisted by Mr. LS Darnei, the learned counsel for Respondent No. 1

I have no document to show that I have been appointed as an election agent of the congress candidate from polling station No. 13 Laitkor-D. It is a fact that I never had any authority at any point to be a polling agent from the said polling station.

It is not a fact that I am deposing falsely in this case.

xxx declined by Mr. GA Dkhar Respondent No. 3

Declined on behalf of respondent No. 3

R. O. A. C.

Typed by me: V Lyndem
P.S. to Hon'ble Mr Justice, S.R. Sen

EL.PET. No. 1 of 2013

Examination-in-Chief of P.W. 8 recorded today the **10th July 2014** by Hon'ble Mr Justice S.R. Sen, Judge, High Court of Meghalaya, Shillong and examined by Mr K. Paul, counsel for the petitioner.

Name	:	Smti. Daphishisha Mawkhiew
Age	:	31 years
D/o	:	Shri. K Nongkhlaw
R/o	:	Madanrting
Occupation	:	House wife

Examination- in- Chief of PW-8

Examination-in-Chief by Ms L Warjri, Advocate.

(Through Smti. M Rynjah, Senior Khasi Translator.)

ON OATH

I am the polling agent of polling station No. 6 of Madanrting-F in respect of election to the Legislative Assembly from 22-Nongkrem ST Constituency Assembly. Ext-3 is Form 17-C which is filled by Presiding Officer. Ext-3 by 1 is my signature. Ext-3 which was filled up by the Presiding Officer is correct. Election went smoothly but the only anomaly is that, the identification No. of voting control unit was wrongly entered instead of one alphabet and five digits number in Ext-3. For which I had verbally complaint to the Presiding Officer. I can read and understand English but I am not fluent in speaking.

xxx GS Massar, Learned senior counsel assisted by Mr. LS Darnei, the learned counsel for Respondent No. 1

The total No. of voters as entered in the voters list was 502 and the total No. of voters as entered in the Register of voters was 385 if I am not mistaken. I was not the counting agent. Everything is correct except voting control unit Ext—3. I never inform this matter to the petitioner No. 1. Everything is in the box which identified as voting control unit 7510. I was never informed that there was any defect with the box or control unit as per Ext-3.

It is not a fact that I am deposing falsely in this case.

xxx declined by Mr. GA Dkhar Respondent No. 3

Declined on behalf of respondent No. 3

R. O. A. C.

Typed by me: V Lyndem
P.S. to Hon'ble Mr Justice, S.R. Sen

BEFORE
HON'BLE MR JUSTICE SR SEN
CRL. REV. P. No. 1 of 2014

10.07.2014

Heard Mr. S Thapa, the learned counsel for the petitioner who submit that, the leading counsel Mr. K Paul is out of station and pray for 1(one) week's time.

MR. ND Chullai, the learned senior State counsel is present.

Mr. Mr L Shongwan, the learned counsel appearing for respondents 2, 3 & 4 is also present.

List this matter after 1(one) week for hearing.

JUDGE

V Lyndem

BEFORE
HON'BLE MR JUSTICE SR SEN
CRL. REV. P. No. 9 of 2014

10.07.2014

Heard Mr. S Pandit, the learned counsel for the petitioner.

As per record it appears that, Lower Court case record received and service completed.

Mr. S Thapa, the learned counsel for the respondent is present.

List this matter for hearing after 2(two) weeks.

JUDGE

V Lyndem

BEFORE
HON'BLE MR JUSTICE SR SEN
CRL. REV. P. No. 10 of 2014

10.07.2014

Petitioner's counsel Mr PK Borah is not present.

As per record it appears that, service is complete.

Respondent/opposite party is represented by Mr SP Das, the learned counsel.

Lower Court case record not yet received.

Issue reminder.

List this matter after 2(two) weeks.

JUDGE

V Lyndem

BEFORE
HON'BLE MR JUSTICE SR SEN
EL. PET. No. 1 of 2013

10.07.2014

Petitioner is represented by Ms L Warjri, who examined 2(two) witnesses and cross-examined by Mr. GS Massar, the learned senior counsel.

Cross-examination declined by Mr. GA Dkhar, the learned counsel for respondent No. 3.

The petitioner's counsel is directed to bring the other witnesses on the next date fixed.

List this matter on 15.07.14.

JUDGE

V Lyndem